

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 2407
(TO BE ANSWERED ON THE 20th December 2021)**

**REHABILITATION OF FAMILIES AFFECTED BY JEWAR AIRPORT
PROJECT**

2407. SHRI ABDUL WAHAB

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether it is a fact that many villagers who have lost their land and houses for the Jewar airport project have not been rehabilitated yet;
- (b) if so, the reason for delay in rehabilitation of these families;
- (c) whether Government will direct the concerned authority to expedite the rehabilitation process in a timely manner; and
- (d) the entire details of land and money spent on each families for their rehabilitation?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (d): Government of India (GoI) has granted "In-Principle" approval to Government of Uttar Pradesh (GoUP) in the year 2018 for setting up of Noida (Jewar) International Greenfield Airport. The responsibility of implementation of airport project including funding of the project rests with the concerned airport developer, i.e. GoUP w.r.t Jewar airport project.

GoUP has informed that the rehabilitation of the displaced families as a result of Jewar airport project has been carried out in accordance with provision of Land Acquisition Act, 2013. As per GoUP, they have allotted developed plots by creating a new Sector equal to 50 percent of the total inhabited area and have ensured that a minimum plot of 50 square meters is allotted to each family. As per the demand of the 3074 displaced families, they have been allotted developed plots and GoUP has made arrangements to provide necessary basic facilities and infrastructural facilities. GoUP has acquired approximately 52 Hectares of land for rehabilitation of the displaced families and incurred an expenditure of approximately Rs. 716 crores.
